

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR BENCH, JABALPUR

Original Application No. 928 of 2004

Jabalpur, this the 21st day of October, 2004

Hon'ble Mr. Madan Mohan, Judicial Member

Vijay Matvankar, Son of Shri  
Vishwanath Matvankar, aged  
about 41 years, resident of  
Suyash Vihar, Nandanagar,  
Indore(M.P.)

APPLICANT

(By Advocate - Shri K.N.Pethia)

VERSUS

1. Union of India through its  
Director General, Employees  
State Insurance Corporation,  
Kalta Road, Panchdeep  
Bhawan, New Delhi.
2. Regional Director, Employees  
State Insurance Corporation,  
Regional Office, Panchdeep  
Bhawan, Nandnagar, Indore
3. Asstt. Director, Employees  
State Insurance Corporation,  
Regional Office, Panchdeep  
Bhawan, Nandnagar, Indore

RESPONDENTS

O R D E R (ORAL)

By filing this OA, the applicant has sought the  
following main reliefs :-

"(i) to quash the impugned orders of transfer dated  
17.10.2003 and 10.3.2004.

(ii) to direct the respondents to allow the applicant  
continue to work at Indore."

2. Heard the learned counsel for the applicant.

3. The learned counsel for the applicant has argued that  
vide order dated 17.10.2003 the applicant was order to be  
transferred from Indore to Mandideep (Annexure-A-5) and  
thereafter vide order dated 3.11.03 (Annexure-A-1) he was  
relieved from the office of Regional Director, Employee  
State Insurance Corporation from Indore office to District  
Election office Indore. Vide order dated 10.3.2004 (Annexure-A-3)  
the applicant is ordered to be promoted and transferred from



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Mandideep to Satna while the applicant was never transferred from Indore to Mandideep by any order. Hence it is wrongly mentioned in the order of promotion dated 10.3.2004. The learned counsel for the ~~respondents~~ <sup>applicant</sup> further argued that the respondents have passed another order dated 30.6.2004 (Annexure-A-4) in which the refusal of promotion of the ~~applicant~~ <sup>accepted</sup> applicant is ~~excepted~~ and his promotion shall be considered after one year. The learned counsel for the respondents further requested that to stay the operation of orders dated 17.10.2003, 10.3.2004 and 30.6.2004 and further to direct the respondents to allow the applicant to continue to work at Indore till the final decision of this OA.

3. In the facts and circumstances of the case, I direct and decide the respondents to consider the representation of the applicant dated 1.7.2004 (Annexure-A-6) within a period of 1 month by passing a detailed and reasoned order. From the date of receipt of a copy of this order, Meanwhile the applicant should be permitted to work at the present place of posting. The applicant is directed to supply a copy of this order as well as a copy of this OA to the respondents immediately.

4. The OA stands disposed of at the admission stage itself.

  
(Madan Mohan)  
Judicial Member

पृष्ठांकन सं. ओ/न्या.....जबलपुर, दि.....  
प्रतिलिपि द्वारा दिया—

- (1) सचिव, उच्च न्यायालय का ए. अधिकारी, जबलपुर
- (2) आवेदक की/प्रतिवादी, जबलपुर
- (3) प्रत्यक्षी श्री/प्रतिवादी, जबलपुर
- (4) व्यापार विभाग, जबलपुर व्यापारी संघ

सूचना एवं आवश्यक कागदोंही हैं

उपर्युक्त दोनों

उपर्युक्त दोनों

Issued  
On 26/10/04